

**Central Administrative Tribunal
Principal Bench, New Delhi**

O.A.No.2318/2015

Thursday, this the 18th day of May 2017

Hon'ble Mr. K.N. Shrivastava, Member (A)

Shri P R L Gupta
Son of Shir P S N Murthy
Presently residing at HB-15
Salt Lake, Sector III
Kolkata - 700106

..Applicant

(Sh. Yogesh Sharma, Advocate)

Versus

1. Union of India, service through Secretary
Department of Education
Ministry of Human Resource Development
Govt. of India, Shastri Bhawan,
New Delhi – 110 001
2. The Commissioner,
Kendriya Vidyalaya Sangathan, 18 Institutional Area
Shaheed Jeet Singh Marg,
New Delhi – 110 016
3. The Additional Commissioner (Admn & Vigilance)
Kendriya Vidyalaya Sangathan, 18 Institutional Area
Shaheed Jeet Singh Marg,
New Delhi – 110 016
4. The Deputy Commissioner (Personnel)
Kendriya Vidyalaya Sangathan (HQ)
18 Institutional Area
Shaheed Jeet Singh Marg,
New Delhi – 110 016
5. The Assistant Commissioner (Admn) (Estt.)
Kendriya Vidyalaya Sangathan (HQ)
18 Institutional Area
Shaheed Jeet Singh Marg,
New Delhi – 110 016

..Respondents

(Dr. Puran Chand for Sh. S. Rajappa, Advocate)

O R D E R (ORAL)

Both the sides agree that this case is fully covered by the judgment of this Tribunal in OA No. 3122/2011 in the case of ***Hoshiar Singh vs. Union of India & Ors.*** and this case could be disposed of in terms of the same judgment.

2. In view of the submissions made, this OA is disposed of in terms of judgment of this Tribunal in OA No. 3122/2011.

(K.N. Shrivastava)
Member (A)

/ns/